

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

REVIEW APPLICATION NO.170/00055/2016
IN
OA. NO.170/01093/2014

DATED THIS THE 2ND DAY OF AUGUST, 2017

HON'BLE DR. K.B. SURESH, MEMBER(J)

HON'BLE SHRI P.K. PRADHAN, MEMBER(A)

1. The Principal General Manager,
Bharat Sanchar Nigam Limited,
D.K.Telemc District,
Mangalore – 575 001.
2. The Chief General Manager,
Telecom, Bharat Sanchar Nigam Limited.,
Karnataka Circle,
Doorasamparka Bhavan,
No.1, S.V.Road,
Halasuru,
Bangalore – 560 008.
3. Assistant General Manager ,
(HR & Admin),BSNL,
O/o PGMT, Mangalore,
D.K.Telemc District
Mangalore – 575 001.Applicants in RA

(By Shri.Visnu Bhat, Standing Counsel for BSNL)

Vs.

Smt.Rathna K,
W/o Late.Chandrashekhar K.M
Aged about 49 years,
R/o Rachitha Nilaya,
D.No.1-105/12, Dhumavathi Road,
Nehru Nagar,
Puttur, D.K.District – 564 203.Respondent in RA

(By Advocate Shri.H. S. Shetty)

O R D E R (BY CIRCULTION)HON'BLE DR K.B. SURESH, MEMBER(J)

The matter is settled by circulation. When an income is calculated, if there is a stipulation that in about 2 or 3 years' time the income will be substantially reduced, then some credence ought to be granted to it. When indigence is calculated, it is not that the concerned person should be in a starvation level. It is only that he must be within the parameters of consideration. It is particularly so, for not only on one element of consideration, other elements of consideration, points have not been granted. Numerical points system is upheld only because of transparency it attained.

2. It appears there is no ground for review. RA is therefore dismissed. No costs.

(P.K. PRADHAN)
MEMBER(A)

(DR. K.B. SURESH)
MEMBER(J)

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